

PROF. MADHU DANDAVATE : Sir, we want to make it very clear... (*Interruptions*). On the floor of Parliament we are not able to get justice and, therefore, we are forced to go out of the House and offer Satyagraha. We are walking out and staging a Satyagraha outside the Parliament... (*Interruptions*).

12.06 hrs.

(*Prof. Madhu Dandavate and some other hon. Members then left the House.*)

MR. SPEAKER : Now the Defence Minister.

DR. SUBRAMANIAM SWAMY (Bombay North East) : On a point of order. Please ask the Minister to wait for one minute while I walk out and come back.

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : I will wait for one minute.

श्री जी० एम० बानतवाला (पोन्नानी) : होम मिनिस्टर ने कहा है कि मंडल कमीशन की रिपोर्ट एक्टिव कन्सिडरेशन में है। मैं एक क्षण पढ़ना चाहता हूँ :—

हमने माना कि तगाफुल न करोगे लेकिन, साक हो जाएंगे हम तुमको खबर होने तक।

شری جی۔ ایم۔ بنات والا (پونانی) : ہوم منسٹر نے کہا ہے کہ منڈل کمیشن کی رپورٹ ایکٹیو کنسیدریشن میں ہے۔ میں ایک شعر پڑھنا چاہتا ہوں :—

ہم نے مانا کہ تگافول نہ کرو گے لیکن
خاک ہو جائیں گے تم تو کو خبر ہونے تک

12.07 hrs.

Shri G.M. Banatwalla then left the House.

DR. SUBRAMANIAM SWAMY : I may also be treated as having walked out.

MR. SPEAKER : We will treat you as both.

STATEMENT-RE : REPORTED PAKISTANI TROOP MOVEMENT IN NORTHERN PAKISTAN OCCUPIED KASHMIR

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : Mr. Speaker, Sir, we are aware of Pakistan troop movements in Northern Pakistan occupied Kashmir and a careful watch is being kept on their activities. Should the threat escalate in this area or any where else in Jammu & Kashmir, our Armed Forces are fully prepared to meet it.

A few days back Pakistani Helicopter and fighter aircraft intruded in our air space. We have lodged a protest with Pakistan on these air violations.

Firing incidents are quite frequent along the line of control in Jammu & Kashmir area. Our troops exercise due restraint and it is only on provocation by Pakistan that the fire is returned. It is also normal for us to resolve differences on the ground by Flag Meetings. We trust that this procedure will be followed by Pakistan.

India is committed to a policy of co-operation and harmony with Pakistan. We sincerely hope that Pakistan would not take any action which would disrupt peace and tranquility and cause a set back to our efforts to improve relations with them.

DR. SUBRAMANIAM SWAMY (Bombay North East) : Will you allow a discussion on the development of our relations with Pakistan ?

MR. SPEAKER : You are well cognizant with the rules. Always under the rules.

12.09 hrs.

PAPERS LAID ON THE TABLE

Notifications Under Export (Quality Control and Inspections) Act 1963 and Tea Act, 1953, Tea (Registration of Dealers and Declaration of Stocks) order, 1984 etc. etc.

THE MINISTER OF STATES IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:-

(i) The Export of Crushed Bones, Hooves and Horns (Inspection) Amendment Rules, 1984 published in Notification No. S.O. 1220 in Gazette of India dated the 14th April, 1984.

(ii) The Export of Safety Matches (Quality Control and Inspection) Rules, 1984 published in Notification No. S.O. 1221 A in Gazette of India, dated the 14th April, 1984.

[Placed in Library. See No. LT-8287/84]

(2) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of section 30 of the Tea Act, 1953 :-

(i) The (Distribution and Export) Control (Second Amendment) Order, 1983 published in Notification No. S.O. 930 (E) Gazette of India, dated the 24th December, 1983.

(ii) The Tea (Regulation of Export Licensing) Order, 1984 published in Notification No. S.O. 108 (E) in Gazette of India, dated the 22nd February, 1984.

[Placed in Library. See No. LT-8288/84]

(3) A copy of the Tea (Registration of Dealers and Declaration of Stocks) Order, 1984 (Hindi and English versions) published in Notification No. S.O. 9 (E) in Gazette of India, dated the 7th January, 1984, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-8289/84]

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1981-82.

(ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT-8290/84]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 1982-83 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Man Made Textiles Research Association, Surat, for the year 1982-83.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. LT-8291/84]

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mills' Research Association, Bombay for the year 1982-83 along with Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1982-83.

(9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT-8292/84]

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1982-83 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1982-83.

(11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

[Placed in Library. See No. LT-8293/84]

Export Import Bank of India (Issue and Management of Bonds) Regulations, 1983
Notifications under Customs Act, 1962
and Central Excise Rules,
1944. etc. etc.

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI JANAR-
DHANA POOJARY) : I beg to lay on the
Table :—

(1) A copy of the Export-Import Bank of India (Issue and Management of Bonds) Regulations, 1983 (Hindi and English versions) under sub-section (3) of section 39 of the Export-Import Bank of India Act, 1981.

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 300 (E) published in Gazette of India, dated the 23rd April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 219 81-Customs, dated the 28th September, 1981 so as to enable the importers to furnish list of components and equipments approval by the Ministry of Shipping and Transport (Shipping Wing), in place of Department of Heavy Industry, for customs duty exemption under the notification.

(ii) G.S.R. 304 (E) published in Gazette of India, dated the 26th April, 1984 together with an explanatory memorandum extending the validity of Notification No. 80/82-Customs, dated the 1st March, 1982 upto the 30th April, 1985.

[Placed in Library. See No. LT-8295/84]

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

(i) G.S.R. 301 (E) published in Gazette of India dated the 23rd April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 197/62-CE dated the 17th November, 1962 so as to include the regulators for electric fans in the list of items which are entitled to rebate of duty when exported out of India.

(ii) G.S.R. 302 (E) published in Gazette of India dated the 23rd April, 1984 together with an explanatory memorandum seeking to invoke the provisions of section 11 C of the Central Excises and Salt Act, 1944 in regard to the excise duty on metal containers produced by the manufacturer there of without the aid of power from sheets which had been tinned, printed, coated or lacquered by others with the aid of power, during the period from 1st May, 1970 to 18th February, 1977.

(iii) G.S.R. 305 (E) published in Gazette of India dated the 26th April, 1984 together with an explanatory memorandum making certain amendment to Notification No. 75/84-CE dated the 1st March, 1984 so as to (a) prescribe concessional rate of excise duty of Rs. 100 per kilolitre on Furfural Extract